

**CAPITAL ISSUES (APPLICATION FOR  
CONSENT) (AMDT.) RULES, 1977**

**THE MINISTER OF FINANCE AND  
REVENUE AND BANKING (SHRI  
H. M. PATEL):** I beg to lay on the  
Table a copy of the Capital Issues  
(Application for Consent) Amend-  
ment, Rules, 1977 (Hindi and English  
versions) published in Notification  
No. S.O. 366(E) in Gazette of India  
dated the 24th May, 1977, under sub-  
section (2) of section 12 of the Capital  
Issues (Control) Act, 1947. [Placed in  
library. See No. LT-399/77]

**PROCLAMATION DATED 20TH JUNE 1977  
re. STATE OF PUNJAB**

**THE MINISTER OF PARLIA-  
MENTARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VARMA):** I beg  
to lay on the Table a copy of the  
Proclamation (Hindi and English ver-  
sions) dated the 20th June, 1977 issued  
by the Vice-President acting as Presi-  
dent under clause (2) of article 356 of  
the Constitution revoking the Procla-  
mation issued by him on the 30th  
April, 1977 in relation to the State of  
Punjab, published in Notification  
No. G.S.R. 384(E) in Gazette of India  
dated the 20th June, 1977, under article  
356(3) of the Constitution. [Placed in  
library. See No. LT-401/77]

12.01 hrs.

**ELECTION TO COMMITTEES**

**(i) RAJGHAT SAMADHI COMMITTEE**

**THE MINISTER OF WORKS AND  
HOUSING AND SUPPLY AND  
REHABILITATION (SHRI SIKANDAR  
BAKHT):** I beg to move:

"That in pursuance of sub-section  
(1) (d) of Section 4 of the Rajghat  
Samadhi Act, 1951, the members of  
this House do proceed to elect, in  
such manner as the Speaker may  
direct, two members from among  
themselves to serve as members of  
the Rajghat Samadhi Committee for  
the term commencing from the date  
of notification by the Government,

subject to the other provisions of the  
said Act."

**MR. SPEAKER:** The question is:

"That in pursuance of sub-section  
(1) (d) of Section 4 of the Rajghat  
Samadhi Act, 1951, the members of  
this House do proceed to elect, in  
such manner as the Speaker may  
direct, two members from among  
themselves to serve as members of  
Rajghat Samadhi Committee for the  
term commencing from the date of  
notification by the Government,  
subject to the other provisions of the  
said Act."

*The motion was adopted.*

**(ii) COURT OF THE UNIVERSITY OF DELHI**

**THE MINISTER OF EDUCATION,  
SOCIAL WELFARE AND CULTURE  
(DR. PRATAP CHANDRA CHUNDER):**  
I beg to move:

"That in pursuance of sub-clause  
(xvi) of clause (1) of Statute 2 of the  
Statutes of the University of Delhi  
read with Section 43 of the Delhi  
University Act, 1922, the members  
of this House do proceed to elect,  
in such manner as the Speaker may  
direct, two members from among  
themselves to serve as members of  
the Court of the University of Delhi.  
The members so elected shall not be  
the employees of the University of  
Delhi or of a recognised College or  
Institution of that University."

**MR. SPEAKER:** The question is:

"That in pursuance of sub-clause  
(xvi) of clause (1) of Statute 2 of the  
Statutes of the University of Delhi,  
read with Section 43 of the Delhi  
University Act, 1922, the members  
of this House do proceed to elect, in  
such manner as the Speaker may  
direct, two members from among  
themselves to serve as members of  
the Court of the University of Delhi.  
The members so elected shall not be  
the employees of the University of  
Delhi or of a recognised College or  
Institution of that University."

*The motion was adopted.*